

(c) the number of marine products processing units that have fallen sick is 22. The reasons for these units falling sick are as follows:

(i) Labour problems, managerial incompetence in certain units and diversion of funds;

(ii) Unsteady market conditions;

(iii) Quality problems leading to blacklisting of Indian shrimp in the U.S. market and consequent selective buying by the U.S. buyers;

(iv) Poor landing of shrimp; and

(v) Shift in the market structure from canned items to frozen items.

(d) Central Government have evolved a margin money scheme for revival of sick small scale units to supplement the various efforts of State Government Reserve Bank of India, Commercial Banks and other Institutions.

D. A. of Class I Officers of LIC

5254. SHRI HARIHAR SOREN: Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that the D.A. of class I Officers of Life Insurance Corporation of India has not been released since November;

(b) if so, the reasons for the delay in taking a decision in the matter; and

(c) when a decision is expected to be taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). The emoluments of Class I Officers of the L.I.C. compare favourably with those of similarly placed employees in other financial institutions like commercial banks. Accordingly, D.A. is released to them from time to time as and when the same is considered justified.

Complaints regarding loans to States by banks under IRDP

5255. SHRI N. E. HORO: Will the Minister of FINANCE be pleased to state:

(a) whether Government have received any complaints that the nationalised banks are not providing required loans to States for the Integrated Rural Development Programme; and

(b) if so, the names of the States which have made the complaints and the steps Government have taken or propose to take to bridge the existing gap between the aims and achievements of various schemes to help the poor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). Banks are progressively strengthening their infrastructure and streamlining their procedures to extend support by way of credit to the maximum extent possible in the implementation of the Integrated Rural Development Programme. The total term credit mobilised during 1980-81 was Rs. 207 crores. This increased to Rs. 470 crores during 1981-82.

Progress in respect of the implementation of the Programme is reviewed from time to time at State/regional/national levels and difficulties as are pointed out by the States in respect of the implementation of the Programme are, where possible, duly taken care of.

Denial of voting rights to Associate Members of Export Promotion Councils

5256. SHRI ANANDA PATHAK: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have examined the matter regarding denial of voting rights of Associate Members of

Export Promotion Councils licenced under Section 25 of the Companies Act;

(b) details of action taken as a result thereof including advising the Export Promotion Councils to amend their Articles and dates thereof; and

(c) if the reply to part (b) above be in the negative, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) This matter has been examined recently in the case of Apparels Export Promotion Council (AEPC), New Delhi and the Carpet Export Promotion Council, New Delhi.

(b) The Company Law Board, Kanpur advised the Registrar of Companies to take up the matter with the Carpet Export Promotiion Council to amend their Articles of Association to bring them in conformity with the Companies' Act. The Company Law Board, Kanpur also similarly advised the A.E.P.C. on 14th April, 1982 and 30th April, 1982. The issue is under consideration of the A.E.P.C. who have reported that the matter is sub-judice.

(c) Does not arise.

Transfer of Safai Karamcharis into Peons cadre in the Central Bank of India

5257. SHRI CHAKRADHARI SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the Central Bank of India held any test for the transfer of Safai Karamcharis into Peons' cadre; if so, the minimum eligibility criteria of service experience and educational qualifications;

(b) whether the results of the said tests have been declared, if so, the region-wise number of successful Safai Karamcharis; and

(c) the total number of Safai Karamcharis appeared in the test held for transfer into Peons' cadre, with region-wise break-up?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) Tests for transfer of Safai Karamcharis to Peons cadre have been held in some regions of the Central Bank of India. In order to be eligible for such test, an employee should have a minimum of 5 years' service as Safai Karamchari/Farash/Hamal and should possess elementary literacy so as to be able to read Hindi or English or regional language.

(b) and (c). Central Bank of India has reported that the result of the said tests, wherever held, were declared. Region-wise number of candidates who appeared in the test and the number of successful candidates are as under:—

Region	No. of candidates appeared in the test	No. of successful candidates
Ahmedabad	2	2
Bombay	19	19
Hyderabad	2	2
Lucknow	2	Nil

In Madras Region no test was held as there was no eligible candidates. Information regarding remaining six Regions viz. Bhopal, Calcutta, Chandigarh, Delhi, Patna and Pune is not readily available and will be laid on the Table of the House to the extent available.

Reservation for SCs/STs in Syndicate Bank

5258. SHRI R. N. RAKESH: Will the Minister of FINANCE be pleased to state:

(a) from which date Syndicate Bank implemented the scheme of reservation in its different cadres and grades of posts filled in by recruitment and promotions;

(b) what is the cadre-wise and grade-wise figure of employees in